## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1296 ANSWERED ON:05.03.2013 BANNED ORGANISATIONS Panda Shri Baijayant

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of organisations that are currently banned under the Unlawful Activities (Prevention) Act, State-wise;
- (b) the names of organisations that have been banned in the year 2012 along with the reasons therefor, State-wise;
- (c) whether these organisations are being monitored on a regular basis through their ban period; and
- (d) if so, the details thereof.

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

- (a) At present, 9 organisations have been declared as Unlawful Associations under Chapter II, and 36 organisations as Terrorist Organisations under Chapter VI of Unlawful Activities (Prevention) Act, 1967. A list of the 9 Unlawful organizations and 36 terrorist organizations is given at Annexure-I & II respectively.
- (b) In 2012, one Garo National Liberation Army (GNLA), a militant outfit of Garo hills, has been declared as terrorist organization in the Schedule of Unlawful Activities (Prevention) Act. The outfit is resorting to terrorism in the form of killing of innocent civilians and security forces in addition to engaging in other violent activities like physical assault on Government employees, lobbing grenades in Governments building and other violent activities and extortions. Further, Liberation Tigre of Tamil Eelam (LTTE) and Student Islamic Movement of India (SIMI) have been proscribed as Unlawful association in 2012 for continuing of their unlawful activities which are pre-judicial to the country and have the potential of disturbing peace and communal harmony and disrupting the secular fabric of the country.
- (c) & (d) The monitoring of these organizations is an on-going process by the security agencies. There exists a very close and effective coordination amongst intelligence agencies at the Centre and the State levels to monitor the activities of these organizations. Intelligence inputs about possible designs and threats are shared with the State Governments concerned on a regular basis. The Multi Agency Centre (MAC) has been strengthened and re-organised to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence agencies and security intelligence inputs are shared with the concerned States through the established mechanism, which ensures close coordination and sharing of intelligence and seamless flow of information between the States and the Central Security and Law Enforcement Agency.